

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No. 1396 of 1998

New Delhi, dated this the 30th July, 1998

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

S/Shri

1. Ashok Kumar Misra,
S/o Shri Ram Dev Misra.
2. S.P. Yadav
S/o Shri Balli Yadav
3. Sunil Kumar
S/o Shri A.K. Mishra
4. Ramjeet
S/o Shri Sant Ram
5. Bacchu Lal,
S/o Shri Jangali Prashad
6. Mahinder Singh
S/o Shri R.A. Singh
7. Vinod Kumar
S/o Shri R.D. Mishra
8. Sher Singh
S/o Shri Subh Ram
9. Bhagat Singh
S/o Shri Girdhari Lal
10. Gurdyal
S/o Shri Ram Lal
11. Kishore Singh
S/o Shri Rawat Singh
12. Subhash Chand
S/o Shri Jagdish
13. Sanjay Kumar
S/o Shri Hukum Chand
14. Parmanand
S/o Shri Ram Chander
15. Mahavir Singh
S/o Shri Jeet Ram
16. Kaptan Singh
S/o Shri Nand Lal
17. Jitender Kumar
S/o Shri Amrit Mandal
18. Joginder Singh
S/o Shri Banwari Lal
19. Rajesh Kumar,
S/o Shri S.S. Misra
20. Lal Singh,
S/o Shri Gopal Singh
21. Aka Khan,
S/o Shri Zakir Hussain
22. Anis Mia
S/o Shri Reliamat Ali

All the above applicants are
working as Parcel Porters, N.Rly.... APPLICANTS

(By Advocate: Shri Yogesh Sharma)

Versus

1. Union of India through
the Secretary,
Ministry of Railways,
Rail Bhawan, New Delhi.

2. The General Manager,
Northern Railway, Baroda House,
New Delhi.

3. The Secretary,
Parcel Porters Society,
through the C.B. Supdt.,
Northern Railway
Rewari, Haryana

... RESPONDENTS

(None appeared)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

I have heard Shri Yogesh Sharma for
applicants.

2. Shri Sharma states that applicants are basically seeking the benefit of the Hon'ble Supreme Court's judgment dated 9.5.95 in WP-507/92 (Ann. AA). He further states that applicants have also represented to respondents on 1.5.98 seeking benefits of the aforesaid judgment but no orders have been communicated to them so far and he states that applicants would be satisfied if respondents are directed to dispose of the aforesaid representation of the applicants in accordance with rules and instructions as well as the aforesaid judgment of the Hon'ble Supreme Court.

3. This O.A. is disposed of with a direction to respondents to dispose of the aforesaid representation dated 1.5.98 (Ann. A8) in accordance with rules and instructions, and in the background of the aforesaid judgment of the Hon'ble Supreme Court, which has also been referred to in the body

(3)

(4)

of the representation, to the extent that the same is relevant to the facts and circumstances of the present case, as expeditiously as possible and preferably within four months from the date of receipt of a copy of this order.

4. The O.A. is disposed of in terms of Para 3 above. No costs.

Anfolgi
(S.R. ADIGE)
Vice Chairman (A)

/GK/